

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2742**

**TO BE ANSWERED ON THE 10<sup>TH</sup> MAY, 2016/VAISAKHA 20, 1938 (SAKA)**

**REFORM IN CRIMINAL JUSTICE SYSTEM**

**2742. SHRI PRALHAD JOSHI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has any proposal for restructuring of the Indian Penal Code into Social Welfare Code, Correctional Code, Criminal Code and Economic and other Offences Code so that police and prosecution systems will accordingly be reorganised making them more specialised, efficient and accountable as per the recommendations made by the Malimath Committee on reforms of Criminal Justice;**

**(b) if so, the details thereof; and**

**(c) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

**(a) to (c): Amendment in criminal laws is a continuous process to make them in sync with social changes. Amendments are carried out on the recommendations of the Law Commission of India, various Court judgments and the reports of any other Committees specially constituted for the purpose, etc. The Law Commission of India has been requested to undertake a comprehensive review of the criminal laws so that comprehensive amendments can be made in the various laws. While**

**requesting the Law Commission for the comprehensive review, the then Home Minister also suggested that the report of the Malimath Committee be included in the ambit of comprehensive review. As such, the report of the Malimath Committee is a part of the reference to the Law Commission. Government is committed to bring in progressive changes in the criminal justice system according to the need and a broad consensus on the proposed changes.**

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